

**Government of Jammu & Kashmir
Forest, Ecology & Environment Department
Civil Secretariat, Jammu**

Notification,

Jammu, the 28th February, 2020

S.O 76 :- In exercise of the powers conferred by section 76 of the Indian Forest Act, 1927 (16 of 1927), the Lieutenant Governor is pleased to direct that the Gulmarg Forest Rules, Samvat 1999, issued under section 5 of the Jammu and Kashmir Forest Act, Samvat, 1987 (repealed), shall be deemed to have been issued under section 76 of the Indian Forest Act, 1927.

This notification shall be deemed to have come into force with effect from 31st of October, 2019.

By order of the Government of Jammu and Kashmir.

Sd/-

(Sarita Chauhan) IAS

Commissioner/ Secretary to Government
Forest, Ecology & Environment Department.

Dated: 28 -02-2020

No.:- FST/Land/55/2019

Copy to the:

1. Secretary to Government of India, MoEF&CC, New Delhi.
2. Prpl. Secretary to Hon'ble Lieutenant Governor, J&K.
3. Prpl. Secretary to Government, Revenue Department.
4. Jt. Secretary, (J&K), Ministry of Home Affairs, Government of India.
5. Secretary to Government General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs .
7. Pr. Chief Conservator of Forests, J&K, Jammu.
8. Chief Conservator of Forests, Jammu/Kashmir.
9. General Manager, Government Press, Jammu for publication of the SRO in next Government Gazette.
10. Pvt. Secy. to the Chief Secretary J&K.
11. Pvt. Secy to Commissioner/ Secretary to Government, Forests, Environment & Ecology Department.
12. Pvt. Secy to Secretary (Technical) Forests, Environment & Ecology Department.
13. Concerned file.


(Ghulam Dastgeer Alam)

Under Secretary to Government
Forest, Ecology & Environment Department.